

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2216
(TO BE ANSWERED ON 04.03.2020)

PREMATURE RETIREMENT

†2216. **SHRIMATI DARSHANA VIKRAM JARDOSH:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of officers given premature retirement by the Government during the last three years; and
- (b) the reasons for giving premature retirement to the said officers?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): As on 27.02.2020, based on the updated/reconciled information/data provided by various Ministries/Departments/Cadre Controlling Authorities (CCAs) on the Probity Portal operated by Department of Personnel and Training, provisions of the Fundamental Rules FR 56(j)/similar rules have been invoked against **163** Group 'A' officers, (including All India Services officers) and **157** Group 'B' officers during the period July, 2014 to January, 2020.

(b): As per the provisions under FR 56(j), Rule 48 of Central Civil Services (CCS) (Pension) Rules, 1972, and Rule 16(3) (Amended) of All India Services (Death-cum-Retirement Benefits) Rules, 1958, Government has the absolute right to retire Government officials prematurely on the ground of lack of integrity or ineffectiveness, in public interest.
